

Corrigendum / Addendum

Annexure 2A SI No. 34 reads as:

“List of consumables details and its warranty on page usage – Information shall be furnished in commercial bid”.

Shall be read as

“List of consumables details and its warranty on page usage – Information shall be furnished in Technical bid in a separate sheet”.

SL No	Consumable name	Part Number
1.		
2.		
3.		
n.		

Annexure 2B SI No. 34 reads as:

“List of consumables details and its warranty on page usage – Information shall be furnished in commercial bid”.

Shall be read as

“List of consumables details and its warranty on page usage – Information shall be furnished in Technical bid in a separate sheet”.

SL No	Consumable name	Part Number
1.		
2.		
3.		
n.		

RFP Clause 14(b) reads as

“Technical bids will be opened first. Commercials of technically qualified bids will be opened next. For determining L1 Bidder, the offered commercial bids, of total value of Copier Machines, plus Total OPEC cost of life time duty cycle in pages and out of it, total buy back price of old Copier Machines will be deducted. L1 will be determined on the bases of lowest OPEX cost of each machine on life span of pages.”

RFP Clause 14(b) shall be read as follow: 1st and 2nd sentence as it is.

From 3rd sentence shall be read as :-

“For determination L1 bidder, the offered commercial bids of total value of copier machine [Total CAPEX = 90 X offered price + 45 X offered price] + [Total OPEX cost ‘x’ (as defined in the row. 3 of the RFP) multiplied by cost per page X 90 machines] + [y (as defined in the row. 4 of the RFP) multiplied by cost per page X 45 machines] – total buy back of all the 84 old copier machine will determine L1”.

Sd/-

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